

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. Dr - 8.1.03

Re: Order ^{filed}
Copy Service
MVA 814/02 for
consideration without
Court.

For admission of
hearing.

13/11/03

Bench

Order dated 14.1.2003

Heard the learned counsel for the

Applicant and Shri B.Das, learned Addl. Standing
Counsel for the Respondents.

Applicant's father, while working in the
Postal Department, retired prematurely on medical
invalidation. In order to remove the distress
condition of the family, the case of the Applicant
(for providing him an employment on compassionate
ground) received due consideration by the
departmental authorities and his name was kept
in the waiting list at of. 35 ^{persons} along with
similarly placed persons/candidates. As it
appears, the Applicant's position is at
Sl. No. 29 of the said list of 35 candidates.

It is the case of the respondents that as and
when vacancies ^{would be} available, persons
^{paid} from the ^{waiting} list can be given employment.

It is the further case of the Department that
the Applicant has already been offered with
an employment in the cadre of E.D./G.D.S.
in the Post Department and that the Applicant
has shown his reluctance to join in the said
post. It is also the case of the Respondents
that the Applicant can only be provided with
an employment on compassionate ground in the
Regular Establishment of the Postal Department
as and when his turn comes. It is informed by
Shri B.Das, learned Standing Counsel that
four persons from the list of 35 candidates,
as stated above, have already been given
engagement in the Regular Establishment of the
Department and the Applicant would be appointed

OA 190/02

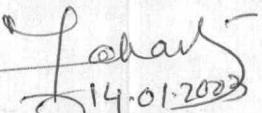
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in his turn.

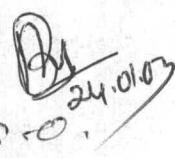
In the aforesaid premises, having heard the learned counsels of both sides, Respondents are directed to provide an employment to the Applicant in the cadre of E.D.A./G.D.S., as the case may be, in order to remove the immediate hardships of the distressed family and the said arrangement should be continued until the Applicant's turn to get a regular post in the regular Establishment of the Department comes. Engagement of the Applicant in the E.D.A./G.D.S. post may be provided to the Applicant by end of April, 2003.

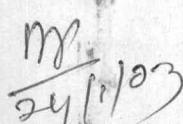
In the aforesated terms, this O.A. is disposed-of, leaving the parties to bear their own costs.

Send copies of this order to the Respondents and free copies of this order be also made available to the learned counsels of both sides.


14-01-2003
MEMBER (JUDICIAL)

copy of order dt. 14-1-03
despatched to all the resp'ts.
by post. The same copy
of order despatched the
Counsels by both
sides.


24-01-03
S.O.


24-1-03
M.P.